

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 19/MP/2023

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 14th August, 2025

In the matter of

Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 challenging the arbitrary and illegal actions of PTC India Limited to wrongly appropriate Late Payment Surcharge amounting to Rs. 18.82 crore paid by Uttar Pradesh Power Corporation Limited on the outstanding tariff amount of MB Power (Madhya Pradesh) Limited.

And

In the matter of

MB Power (Madhya Pradesh) Limited,

Laharpur, Jaithari,

Anuppur, Madhya Pradesh - 484330

...Petitioner

Versus

- 1. PTC India Limited,**
2nd Floor, NBCC Tower,
15, Bhikaji Cama Place,
New Delhi - 110066.
- 2. Uttar Pradesh Power Corporation Limited,**
7th Floor, Shakti Bhawan,
14, Ashok Marg, Lucknow – 226001.
- 3. Pashchimanchal Vidyut Vitran Nigam Limited,**
Urja Bhawan, Victoria Park,
Meerut – 250001.
- 4. Purvanchal Vidyut Vitran Nigam Limited,**
DLW Bhikaripur,
Varanasi – 221004.

5. **Madhyanchal Vidyut Vitran Nigam Limited,**
4A, Gokhale Marg,
Lucknow – 226001.

6. **Dakshinanchal Vidyut Vitran Nigam Limited,**
Urja Bhawan, NH – 2,
(Agra-Delhi Bypass Road)
Sikandra, Agra – 282002.

...Respondents

ORDER

The Petitioner, MB Power (Madhya Pradesh) Ltd., has filed the present Petition with the following prayers:

“(a) Direct PTC to pay the LPS amount of Rs. 18.82 Crores to MB Power along with interest/carrying cost;

(b) Direct PTC to pass on all tariff amounts received from UPPCL to MB Power forthwith after adjusting its trading margin;

(c) Declare that PTC is not entitled to retain any amount over and above its trading margin from the tariff amounts received from UPPCL; and

(d) Pass any such further order as this Commission may deem necessary in the interest of justice.”

2. The Petitioner, vide affidavit dated 5.8.2025, has submitted that the Petitioner, and Respondent No. 1, PTC India Limited, have mutually decided to resolve the issues pending in the instant petition amicably. Accordingly, the Petitioner has sought permission to withdraw the instant Petition.

3. Considering the submissions of the Petitioner, the Petitioner is permitted to withdraw the present Petition.

4. Accordingly, Petition No. 19/MP/2023 is disposed of as withdrawn.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson